

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.40/04

Tuesday this the 9th day of March 2004

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER

P.Sivarani,  
S/o.P.Surendran,  
Lower Division Clerk,  
Passport Office, Kozhikode.

Applicant

(By Advocate Mr.Shafik M.A.)

Versus

1. Union of India represented by  
Secretary to the Govt. of India,  
Ministry of External Affairs,  
New Delhi.
2. The Chief Passport Officer &  
Joint Secretary (CPV),  
Ministry of External Affairs,  
New Delhi.
3. The Passport Officer,  
Passport Office, Kozhikode.

Respondents

(By Advocate Mr.R.Madanan Pillai,ACGSC)

This application having been heard on 9th March 2004 the  
Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The prayer in the O.A. is for quashing Annexure A-1 and  
Annexure A-2 and for a declaration that the date of birth  
recorded in the service records of the applicant is to be  
corrected as 7.12.1964 and for a direction to the respondents to  
do accordingly.

2. Now an order has been passed by the 2nd respondent on  
17.2.2004 granting the applicant the reliefs that she sought in  
the application.

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3. Since the reliefs sought for by the applicant in the O.A. has already been granted to her by the order dated 17.2.04 we close this application without any order as to costs.

(Dated the 9th day of March 2004)

*H.P.DAS*  
H.P.DAS  
ADMINISTRATIVE MEMBER

*A.V.HARIDASAN*  
A.V.HARIDASAN  
VICE CHAIRMAN

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